

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 207  
IB-370/ND/2020

**IN THE MATTER OF:**

**M/s. Luxmi Electricals & Engineering Works**

**...PETITIONER**

**Vs.**

**M/s. SNG Techno Build Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 13.02.2020**

**Coram:**

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :Mr. Kushagra Bansal, Adv.**

**For the Respondent/ Corporate-debtor :**

**ORDER**

After some argument it has come to our notice that learned counsel for the petitioner has not enclosed the tracking report. It is well advised to enclose the tracking report. Post the matter to 25<sup>th</sup> March, 2020.

-sd-

**(V.K. Subburaj)**  
**Member (T)**

-sd-

**(Abni Ranjan Kumar Sinha)**  
**Member (J)**